



The Maharashtra Agricultural Universities (Krishi Vidyapeeths) Act, 1983

Act 41 of 1983

Keyword(s):

Repealed, Affiliated College, Agriculture, Constituent College, Corresponding University, Department, Existing University, Extension Education, Head of Department, Other Backward Classes, Principal, Recognised Institution, Scheduled Castes, Scheduled Tribes

Amendments appended: 18 of 2010, 11 of 2019, 17 of 2019

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MAHARASHTRA ACT No. XLI OF 1983¹[THE MAHARASHTRA AGRICULTURAL UNIVERSITIES (*Krishi Vidyapeeths*)
ACT, 1983][This Act received the assent of the Governor on 22nd day of August 1983; assent first published in the *Maharashtra Government Gazette* on the 24th August 1983.]

Amended by Mah. 12 of 1988 (1-6-1988)†
 " " " 41 of 1989 (4-11-1989)†
 " " " 22 of 1991 (9-9-1991)†
 " " " 19 of 1995 (31-8-1995)†

An Act to consolidate and amend the law relating to the four Agricultural Universities in Maharashtra.

WHEREAS it is expedient to consolidate and amend the law relating to the four Agricultural Universities in the State of Maharashtra;

AND WHEREAS, it has now been decided to have a common law for the better governance of the four Agricultural Universities in Maharashtra and for more efficient administration and financial control and better organisation of teaching, research and extension education in those Universities;

AND WHEREAS, in accordance with decision aforementioned, it is now found expedient to reconstitute the four Agricultural Universities in Maharashtra to provide better facilities for education in agriculture and allied matters and in particular for the development of agricultural sciences and for carrying out or undertaking such schemes or activities to help and support the Agricultural Development Programmes and extension education and such other activities of Government, as the State Government may, from time to time, direct and for matters connected with or incidental to any of the purposes aforesaid;

It is hereby enacted in the Thirty-fourth Year of the Republic of India as follows :—

CHAPTER I

PRELIMINARY

1. (1) This Act may be called the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) Act, 1983. Short title and commencement.

(2) It shall come into force on such date² as the State Government may, by notification in the *Official Gazette*, appoint.

2. In this Act, unless the context otherwise requires,—

(a) "affiliated college" means a college, which is under the management of any authority other than a University, and is affiliated or deemed to be affiliated to the University; Definitions.

(b) "agriculture" includes the basic and applied sciences (including technology) relating to soil and water management, crop husbandry (including control of plant, pests and diseases), horticulture, agricultural engineering, animal husbandry dairying, veterinary, fisheries, marine biology, forestry and also home science, co-operation and marketing relating to agriculture;

(c) "constituent college" means a college, which is under the direct management of a University, whether located at the headquarters or elsewhere in the University area;

(d) "corresponding University", in relation to an existing University, means the body corporate specified against such existing University in column (2) of the Schedule;

¹ For Statement of Objects and Reasons, see *Maharashtra Government Gazette*, Extraordinary, Part V, dated the 14th December 1981 at pages 689-691.

² 7th November 1983. (*vide* G. N., A and C. D., No. AGU. 2283/441919/CR-966/19-A, dated 7th November 1983).

† This indicates the date of commencement of Act.

(e) "Department" means a department designated as such by the Statutes, with reference to a subject or a group of subjects;

(f) "existing University" means a University specified in column (1) of the Schedule ;

(g) "extension education" means the educational activities concerned with the training of the farmers and homemakers and other groups serving agriculture, in improved agricultural practices and the various phases of scientific technology related to agriculture and agricultural production and marketing. It includes the work which may be done through meetings, demonstrations and other methods for teaching improved agricultural practices and the training of workers required for the conduct of these educational activities;

(h) "Head of Department" means the academic staff member principally responsible for teaching, research and extension education in a Department;

(i) "other Backward Classes" means the castes which have been declared as belonging to other Backward Classes or which may be declared hereafter by the State Government as belonging to such Classes, from time to time, by notification in the *Official Gazette*;

(j) "prescribed" means prescribed by the Statutes;

(k) "Principal" means the head of a college, post graduate centre or other recognised institution;

(l) "recognised institution" means an institution for research or specialized studies, other than an affiliated or constituent college, and recognised or deemed to be recognised as such by a University and includes any institution for lower agricultural education, such as an agricultural school or *gramsevak* training centre, which is under the direct management of the University, or which is recognised or deemed to be recognised as such by the University;

1* * * * *

(n) "Schedule" means the Schedule to this Act;

(o) "Scheduled Castes" means such castes, races or tribes or parts of, or groups within, such castes, races or tribes as are deemed to be Scheduled Castes in relation to the State of Maharashtra under article 341 of the Constitution of India, and for the purposes of this Act, includes *Nav-Buddhas*;

(p) "Scheduled Tribes" means such tribes or tribal communities or parts of, or groups within, such tribes or tribal communities as are deemed to be Scheduled Tribes in relation to the State of Maharashtra under article 342 of the Constitution of India residing in any part of the State of Maharashtra and, for the purposes of this Act, includes Denotified and Nomadic Tribes;

(q) "State Council" means the Maharashtra Council of Agricultural Education and Research constituted under this Act;

(r) "Statutes" and "Regulations" mean, respectively, the Statutes and the Regulations of the University made or deemed to be made under this Act;

(s) "University" means a University constituted under this Act;

(t) "University area", in relation to any University specified in column (2) of the Schedule, means the area specified against it in column (3) of the Schedule;

(u) "University campus", in relation to a University, means the area of the University at its headquarters, which was immediately before the commencement of this Act, defined as the University campus of the existing University or as may, from time to time, be defined as the University campus by the State Government by notification in the *Official Gazette*.

¹ Clause (m) was deleted by Mah. 22 of 1991, Second Schedule.

SCHEDULE

[See sections 2 (d), 2 (f) and 3 (I)]

Existing University	Name of the corresponding University constituted under this Act	University area	Headquarter of the corresponding University
(1)	(2)	(3)	(4)
1. The Mahatma Phule <i>Krishi Vidyapeeth</i> constituted under the Maharashtra Agricultural University (<i>Krishi Vidyapeeth</i>) Act, 1967 (Mah. XXIII of 1967).	The Mahtama Phule <i>Krishi Vidyapeeth</i> .	The area comprising the Revenue Divisions of Pune and Nashik.	Rahuri.
2. The Punjabrao <i>Krishi Vidyapeeth</i> constituted under the Punjabrao Agricultural University (<i>Krishi Vidyapeeth</i>) Act, 1968 (Mah. IX of 1969).	¹ [The Dr. Punjabrao Deshmukh <i>Krishi Vidyapeeth</i> .]	The area comprising the Revenue Divisions of Nagpur and Amravati.	Akola.
3. The Marathwada <i>Krishi Vidyapeeth</i> constituted under the Marathwada Agricultural University (<i>Krishi Vidyapeeth</i>) Act, 1972 (Mah. XVII of 1972).	The Marathwada <i>Krishi Vidyapeeth</i> .	The area comprising the Revenue Division of Aurangabad.	Parbham.
4. The Konkan <i>Krishi Vidyapeeth</i> constituted under the Konkan Agricultural University (<i>Krishi Vidyapeeth</i>) Act, 1972 (Mah. XVIII of 1972).	The Konkan <i>Krishi Vidyapeeth</i> .	The area comprising the Revenue Divisions of Bombay and Konkan.	Dapoli.

¹ These words were substituted for the words "The Punjabrao *Krishi Vidyapeeth*", by Mah. 19 of 1993, s. 2.



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष २, अंक २७]

शुक्रवार, जुलै २३, २०१०/श्रावण १, शके १९३२

[पृष्ठ ३, किंमत : रुपये १९.००

असाधारण क्रमांक ५५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) (Amendment) Act, 2010 (Mah. Act No. XVIII of 2010) is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XVIII OF 2010.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette" on the 23rd July 2010).

An Act further to amend the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) Act, 1983.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) Act, 1983, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) (Amendment) Ordinance, 2010, on the 5th July 2010;

भाग आठ—५५-१

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Sixty-first Year of the Republic of India, as follows :—

Short title
and
commence-
ment.

1. (1) This Act may be called the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) (Amendment) Act, 2010.

(2) It shall be deemed to have come into force on the 5th July 2010.

Amendment
of section 17
of Mah. XLI
of 1983.

2. In section 17 of the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) Act, 1983 (hereinafter referred to as "the principal Act"),—

Mah.
XLI of
1983.

(a) for sub-section (1), the following sub-section shall be substituted, namely :—

"(1) The Vice-Chancellor shall be appointed by the Chancellor in the manner stated hereunder :—

(a) There shall be a Committee consisting of the following members to recommend suitable names to the Chancellor for appointment of the Vice-Chancellor, namely :—

(i) a member nominated by the Chancellor, who shall be a retired Judge of the Supreme Court or retired Chief Justice of a High Court or an eminent scientist of national repute or a recipient of *Padma* Award in the field of education ;

(ii) the Director General, Indian Council of Agricultural Research, New Delhi ;

(iii) the Principal Secretary (Agriculture) or Secretary (Agriculture), as the case may be, in the Agriculture, Animal Husbandry, Dairy Development and Fisheries Department of the Government of Maharashtra ;

(b) The member nominated by the Chancellor shall be the Chairman of the Committee ;

(c) The member nominated shall be the person not connected with the University or any recognised institution of the University ;

(d) No meeting of the Committee shall be held unless all the three members of the Committee are present." ;

(b) for sub-section (2), the following sub-sections shall be substituted, namely :—

"(2) The process of preparing a panel shall begin at least three months before the probable date of occurrence of the vacancy of the Vice-Chancellor and shall be completed within the time limit fixed by the Chancellor. The Chancellor, however, may extend such time limit if in the exigency of the circumstances, it is necessary so to do, however that the period so extended shall not exceed three months in the aggregate.

(2A) The Committee shall recommend a panel of not less than five suitable persons for the consideration of the Chancellor for being appointed as the Vice-Chancellor within the period of two months from its constitution. The names so recommended shall be in alphabetical order without any preference being indicated. The report shall be accompanied by a detailed write-up on suitability of each person included in the panel.

(2B) The Chancellor may select one of the said persons from such panel for the post of the Vice-Chancellor and appoint the person to such post. If the Chancellor does not approve any of the person in the panel or if the person selected by the Chancellor for the post of Vice-Chancellor is not willing to accept the office of the Vice-Chancellor, the Chancellor may require the above-mentioned Committee to prepare a fresh panel.

(2C) A person recommended by the Committee for appointment as a Vice-Chancellor shall,—

(a) be an eminent academician or an administrator of high calibre ;

(b) be able to provide leadership by his own example ;

(c) be able to provide vision and have ability to translate the same into reality in the interest of students and society ; and

(d) possess such educational qualifications and experience as may be specified by the State Government, by an order published in the *Official Gazette*, in consultation with the Chancellor.

(2D) The eligibility conditions and the process for recommendation of names for appointment as a Vice-Chancellor shall be given wide publicity to ensure the recommendation of most suitable candidates.”;

(c) in sub-section (4), for the words “ term not exceeding, six months in the aggregate ” the words “ term not exceeding, twelve months in the aggregate ” shall be substituted.

Mah.
Ord. VII
of 2010.

3. (1) The Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) (Amendment) Ordinance, 2010, is hereby repealed.

Repeal of
Mah. Ord.
VII of 2010
and saving.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ५, अंक २६(३)]

सोमवार, जुलै ८, २०१९/आषाढ १७, शके १९४१

[पृष्ठे ६, किंमत : रुपये २७.००

असाधारण क्रमांक ५८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) and the Maharashtra Animal and Fishery Sciences University (Amendment and Validation) Act, 2019 (Mah. Act No. XI of 2019), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XI OF 2019.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 8th July 2019.)

An Act further to amend the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) Act, 1983 and the Maharashtra Animal and Fishery Sciences University Act, 1998.

WHEREAS, both Houses of the State Legislature were not in session ;

AND WHEREAS, the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) Act, 1983 and the Maharashtra Animal and Fishery Sciences University Act, 1998, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Agriculture Universities (*Krishi Vidyapeeths*) and the Maharashtra Animal and Fishery Sciences University (Amendment and Validation) Ordinance, 2019 on the 13th June 2019 ;

Mah.
XLI of
1983.
Mah.
XVII of
1998.
Mah. Ord.
XIV of
2019.

AND WHEREAS, it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Seventieth Year of the Republic of India as follows :—

CHAPTER I

PRELIMINARY

Short title and commencement. **1.** (1) This Act may be called the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) and the Maharashtra Animal and Fishery Sciences University (Amendment and Validation) Act, 2019.

(2) It shall be deemed to have come into force on the 13th June 2019.

CHAPTER II

AMENDMENTS TO THE MAHARASHTRA AGRICULTURAL UNIVERSITIES (*KRISHI VIDYAPEETHS*) ACT, 1983.

Amendment of section 9 of Mah. XLI of 1983. **2.** In section 9 of the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) Act, 1983 (hereinafter referred to as “the *Krishi Vidyapeeths* Act”), after the first proviso, the following proviso shall be added and shall be deemed to have been added with effect from the 17th November, 2000, namely :—

Mah. XLI of 1983.

“Provided further that, notwithstanding anything contained in section 9 of the Maharashtra Animal and Fishery Sciences University Act, 1998, the Dr. Balasaheb Sawant *Konkan Krishi Vidyapeeth*, Dapoli shall also be competent to award degrees, diplomas, certificates or other academic distinctions in Fishery Sciences.”.

Mah. XVII of 1998.

Amendment of section 12 of Mah. XLI of 1983. **3.** In section 12 of the *Krishi Vidyapeeths* Act, in sub-section (3), after clause (g), the following clause shall be inserted and shall be deemed to have been inserted with effect from the 17th November, 2000, namely :—

“(g-1) to review from time to time, the work done by the Dr. Balasaheb Sawant *Konkan Krishi Vidyapeeth*, Dapoli, relating to education in Fishery Sciences, research and extension education programmes in Fishery Sciences, with a view to achieving effective co-ordination in the activities of that University and to give to it suitable guidance and directions ;”.

Amendment of section 45 of Mah. XLI of 1983. **4.** In section 45 of the *Krishi Vidyapeeths* Act, to sub-section (1), the following proviso shall be inserted and shall be deemed to have been inserted with effect from the 17th November, 2000, namely :—

“Provided that, notwithstanding anything contained in this Act or the Maharashtra Animal and Fishery Sciences University Act, 1998, the Dr. Balasaheb Sawant *Konkan Krishi Vidyapeeth*, Dapoli, constituted under sub-section (1) of section 3 of this Act shall be competent to establish one or more colleges in Fishery Sciences.”.

Mah. XVII of 1998.

Insertion of Chapter VIII A in Mah. XLI of 1983. **5.** After section 50 of the *Krishi Vidyapeeths* Act, the following Chapter shall be inserted and shall be deemed to have been inserted with effect from the 17th November, 2000, namely :—

“ CHAPTER VIII A

**SPECIAL PROVISIONS IN RESPECT OF CERTAIN COLLEGES,
RESEARCH CENTRES/INSTITUTES, TRAINING CENTRES
AND CATTLE BREEDING FARMS, ETC.**

Mah.
XVII of
1998.

50A. Notwithstanding anything contained in clause (b) of section 62 of the Maharashtra Animal and Fishery Sciences University Act, 1998 and the First Schedule thereto or in any notification, document or instrument to the contrary or in any law for the time being in force, on and with effect from the 17th November 2000, the following colleges, recognized institutions, research centres, training centres and farms specified below shall be constituent colleges, recognized institutions, research centres, training centres and farms of the Dr. Balasaheb Sawant *Konkan Krishi Vidyapeeth*, namely :—

Special provisions in respect of certain colleges, research centres, etc.

(A) College

- (1) College of Fisheries, Shirgaon, Ratnagiri.

(B) Research Centres/Institutes

- (1) Taraporewala Marine Biological Research Station, Mumbai.
(2) Marine Biological Research Station, Ratnagiri.
(3) Kharland Research Centre, Panvel.
(4) Fodder Research Centre, Palghar.

(C) Training Centres

- (1) Livestock Supervisor's Training Centre, Lanja.

(D) Cattle Breeding Farms

- (1) Cattle Breeding Farm, Kudal, District Sindhudurg.”.

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA ANIMAL AND FISHERY SCIENCES
UNIVERSITY ACT, 1998.

Mah.
XVII of
1998.

6. To section 9 of the Maharashtra Animal and Fishery Sciences University Act, 1998 (hereinafter referred to as “the MAFSU Act”), the following proviso shall be added and shall be deemed to have been added with effect from the 17th November 2000, namely :—

Amendment of section 9 of Mah. XVII of 1998.

“Provided that, nothing in this section or any other provision of this Act shall apply to the Dr. Balasaheb Sawant *Konkan Krishi Vidyapeeth*, Dapoli ; and that University shall be competent to award any degree, diploma, certificate or any other academic distinction in Fishery Sciences.”.

7. (1) The Second Schedule to the MAFSU Act shall be deleted.

(2) The deletion of Second Schedule shall not affect the amendments made by the said Schedule to the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) Act, 1983.

Deletion and saving of Second Schedule to Mah. XVII of 1998.

Mah.
XLI of
1983.

CHAPTER IV

MISCELLANEOUS

Validation and savings.

8. Notwithstanding anything contained in the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) Act, 1983 and the Maharashtra Animal and Fishery Sciences University Act, 1998 or any law, rule, document or instrument to the contrary, or in any judgment or order or direction of any court,—

Mah. XLI of 1983. Mah. XVII of 1998.

(a) the College of Fisheries, Shirgaon, Ratnagiri shall be deemed to be constituent college of the Dr. Balasaheb Sawant *Konkan Krishi Vidyapeeth*, Dapoli ;

(b) the College of Fisheries, Shirgaon; Taraporewala Marine Biological Research Station, Mumbai ; Marine Biological Research Station, Ratnagiri ; Fodder Research Centre, Palghar ; Kharland Research Centre, Panvel ; Livestock Supervisor's Training Centre, Lanja and the Cattle Breeding Farm, Kudal (District Sindhudurg) (hereinafter referred to as "the said College, Research Centres, Institutes and Training Centre"), deleted by the Government Notification, Agriculture, Animal Husbandry, Dairy Development and Fisheries Department, No. PASAMPRA.3500/ CR-135/ADF-1, dated the 17th November 2000, shall be deemed to be the constituent College, Research Centres, Institutes or, as the case may be, Training Centre of the Dr. Balasaheb Sawant *Konkan Krishi Vidyapeeth* ;

(c) any student who immediately prior to the date of coming into force of this Act, was studying for a degree, diploma, certificate, academic awards, etc., in Fishery Sciences in the said College, Research Centres, Institutes and Training Centre referred to in clause (b) shall continue his studies under the Dr. Balasaheb Sawant *Konkan Krishi Vidyapeeth* ;

(d) all the students registered as students of the said College, Research Centres, Institutes and Training Centre, referred to in clause (b) for any subject or course or programme before the coming into force of this Act, shall deemed to have been registered with the Dr. Balasaheb Sawant *Konkan Krishi Vidyapeeth* ;

(e) where any examination is held by the said University, College, Research Centres, Institutes and Training Centre but the degree or other academic distinction has not been conferred or issued or the result of any such examination has not been published, such examination shall be deemed to have been held by the Dr. Balasaheb Sawant *Konkan Krishi Vidyapeeth* and that *Krishi Vidyapeeth* shall be competent to confer or issue any degree, diploma, certificate, academic distinctions, etc., and to declare the result of such examination ;

(f) any degree, diploma, certificate, academic distinctions, etc., conferred or awarded in Fishery Sciences to any student by the Dr. Balasaheb Sawant *Konkan Krishi Vidyapeeth*, Dapoli or the said College, Research Centre, Institute and Training Centre before the coming into force of this Act, shall be deemed to have been conferred or awarded under the Dr. Balasaheb Sawant *Konkan Krishi Vidyapeeth* ;

(g) all benefactions, awards, certificates, accepted or received by the said College, Research Centres, Institutes and Training Centre before the coming into force of this Act, shall be deemed to have been accepted or received by the Dr. Balasaheb Sawant *Konkan Krishi Vidyapeeth* ;

(h) all property, movable or immovable obtained or all rights (including Intellectual Property Rights registered or obtained), interest of whatsoever kind, powers and privileges of the said College, Research Centres, Institutes and Training Centre before the coming into force of this Act, shall be deemed to have been obtained or registered with the said College, Research Centre, Institute and Training Centre ;

(i) all will, deed or other document (including research reports) made before the coming into force of this Act, which contains any bequest, gift, terms and trust in favour of the College, Research Centres, Institutes and Training Centre shall be deemed to have been made with the said College, Research Centre, Institute and Training Centre ;

(j) any right, privilege, obligation or liability acquired, accrued and incurred by the said College, Research Centres, Institutes and Training Centre, before the date of coming into force of this Act, shall be deemed to have been the rights, privilege, obligation or liability acquired, accrued and incurred by the Dr. Balasaheb Sawant *Konkan Krishi Vidyapeeth* ;

(k) all the resolutions passed by the authorities or bodies of the Dr. Balasaheb Sawant *Konkan Krishi Vidyapeeth* with respect to the subject 'fishery sciences', shall be deemed have been passed or made by the that *Krishi Vidyapeeth* in accordance with the provisions of the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) Act, 1983, as amended by this Act ;

Mah.
XLI of
1983.

(l) all rules, regulations or statutes made by the Dr. Balasaheb Sawant *Konkan Krishi Vidyapeeth* and applicable to the said College, Research Centre, Institute and Training Centre, shall be deemed to have been made by that *Krishi Vidyapeeth* in accordance with the provisions of the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) Act, 1983, as amended by this Act ;

Mah.
XLI of
1983.

(m) all academic and non-academic staff members appointed under the said College, Research Centres, Institutes and Training Centre, shall be deemed to have been appointed by the Dr. Balasaheb Sawant *Konkan Krishi Vidyapeeth* and shall continue to work under that *Krishi Vidyapeeth* ;

(n) any legal suit, appeal or legal proceeding of whatever nature, which is pending before any court, tribunal or authority by or against the said College, Research Centres, Institutes and Training Centre before the coming into force of this Act, shall be deemed to have been pending by or against the Dr. Balasaheb Sawant *Konkan Krishi Vidyapeeth*.

9. (1) If any difficulty arises in giving effect to the provisions of this Act, the Government may, by order published in the *Official Gazette*, do anything, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient for removing the difficulty :

Power to
remove
difficulty.

Provided that, no such order shall be made after expiry of a period of two years from the date of commencement of the Act.

(2) Every order made under sub-section (1) shall be laid, as soon as may be, after it is made, before each House of the State Legislature.

Mah. Ord. XIV of 2019. **10.** (1) The Maharashtra Agriculture Universities (*Krishi Vidyapeeths*) and the Maharashtra Animal and Fishery Sciences University (Amendment and Validation) Ordinance, 2019 is hereby repealed. Repeal of Mah. Ord. XIV of 2019 and saving.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the Maharashtra Agriculture Universities (*Krishi Vidyapeeths*) Act, 1983 and the Maharashtra Animal and Fishery Sciences University Act, 1998, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the said Acts as amended by this Act. Mah. XLI of 1983. Mah. XVII of 1998.



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ५, अंक २८]

बुधवार, जुलै १७, २०१९/आषाढ २६, शके १९४१

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ६४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) (Amendment) Act, 2019 (Mah. Act No. XVII of 2019), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XVII OF 2019.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 17th July 2019).

An Act further to amend the Maharashtra Agricultural Universities (Krishi Vidyapeeths) Act, 1983.

Mah.
XLI of
1983.

WHEREAS it is expedient further to amend the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) Act, 1983, for the purposes hereinafter appearing; it is hereby enacted in the Seventieth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) (Amendment) Act, 2019.

Amendment
of section 17
of Mah. XLI
of 1983.

2. In section 17 of the Maharashtra Agricultural Universities (*Krishi Vidyapeeths*) Act, 1983, in sub-section (1), in clause (a), for sub-clause (ii), the following sub-clause shall be substituted, namely :—

Mah.
XLI of
1983.

“(ii) the Director General, Indian Council of Agricultural Research, New Delhi ; or his nominee from amongst the following :—

(A) a person who is retired as Director General, Indian Council of Agricultural Research, New Delhi ; or

(B) the Chairman, Agricultural Scientists Recruitment Board (ASRB), New Delhi ; or

(C) the Director, Indian Agricultural Research Institute (IARI), New Delhi ;” .